

## **Residents of Kashmir Division in the State of Jammu and Kashmir (Relaxation of Upper Age Limit for Recruitment to Central Services and Posts) Rules 1995**

### CONTENTS

1. Short title, commencement and duration
2. Application
3. Relaxation of upper age limit
4. Certificate regarding proof of residence
5. Interpretation
6. Amendment of recruitment rules

## **Residents of Kashmir Division in the State of Jammu and Kashmir (Relaxation of Upper Age Limit for Recruitment to Central Services and Posts) Rules 1995**

In exercise of the powers conferred by the proviso to Article 309 and clause (5) of Article 148 of the Constitution, and after consultation with the Comptroller and Auditor General of India in relation to the persons serving in the Indian Audit and Accounts Department, the President hereby makes the following rules regulating the relaxation of age limit in favour of the residents of the Kashmir Division in the State of Jammu and Kashmir for appointment to Central Civil Services and Posts, namely :-

### **1. Short title, commencement and duration :-**

(1) These rules may be called the Residents of Kashmir Division in the State of Jammu and Kashmir (Relaxation of Upper Age Limit for Recruitment to Central Services and Posts) Rules, 1995.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) They shall remain in force till the 31st day of December, 1996.

### **2. Application :-**

These rules shall apply to all Central Civil Services and Posts recruitment to which are made through the Union Public Service Commission or the Staff Selection Commission or otherwise by the Central Government.

### **3. Relaxation of upper age limit :-**

Wherever any recruitment to the services and posts referred to in Rule 2 is made, a relaxation in the upper age limit of five years shall be admissible to all persons who had ordinarily been domiciled in the Kashmir Division of the State of Jammu and Kashmir during the period from the first day of January, 1980 to the 31st day of December, 1989 : Provided that the relaxation in the upper age limit for appearing at any examination shall be subject to the maximum number of chances permissible under the relevant rules.

### **4. Certificate regarding proof of residence :-**

Any person intending to avail of the relaxation of age limit admissible under Rule 3 shall submit a certificate from :

(a) the District Magistrate in the Kashmir Division within whose jurisdiction he had ordinarily resided; or

(b) any other authority designated in this behalf by the Government of Jammu and Kashmir to the effect that he had ordinarily been domiciled in the Kashmir Division of the State of Jammu and Kashmir during the period from the 1st January, 1980 to the 31st day of December, 1989.

### **5. Interpretation :-**

If any question arises as to the interpretation of these rules, the same shall be decided by the Central Government.

### **6. Amendment of recruitment rules :-**

All rules regulating the recruitment of persons to Central Civil Services and posts including those in the Indian Audit and Accounts Department and the rules governing Competitive Examinations therefor shall be deemed to have been amended to the extent provided for in these rules.